

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Chief Justice's Secretariat)

Subject: Appointment of Shri Saksham Barna S/o Late Shri Kewal Krishan Barna (Ex Head Assistant) R/o- Village-Kot, Tehsil- Balwal, District-Jammu on compassionate ground under S.O.-429.

O R D E R

No: 1415 of 2026/Py Dated: 09/09/2026

Sanction is hereby accorded to the temporary appointment of **Shri Saksham Barna**, S/o Late Shri Kewal Krishan Barna (Ex Head Assistant in the Court of Pr. District & Sessions Judge, Rajouri), R/o- Village- Kot, Tehsil- Bhalwal, District-Jammu, against a District Cadre post of **Orderly in the Pay Level SL-1 (14800-47100), under Open Category** on compassionate grounds, in terms of Jammu & Kashmir Rehabilitation Assistance Scheme – 2022, as amended and is placed at the disposal of Pr. District & Sessions Judge, Jammu for his posting against an available vacancy in the District.

His appointment is, however, subject to the following conditions:

- The appointee shall join before the Principal District & Sessions Judge, Jammu within a period of 21 days from the date of issuance of this order, who shall get all the testimonials and character/antecedents of the appointee verified from the concerned authorities;*
- The appointee shall give an undertaking in the shape of an affidavit duly attested by a Judicial Magistrate 1st Class to the effect that in case adverse report about his character and antecedents is received from the Police/CID, to whom a reference shall be made by the concerned Presiding Officer, his appointment shall be deemed cancelled ab-initio and he shall have no claim on his appointment;*
- The salary of the appointee shall not be drawn and disbursed unless a satisfactory report in respect of (i) & (ii) above is received.*

By Order.


(M. K. Sharma)

Principal Secretary to,
Hon'ble the Chief Justice

No: 1639-47/Py-688

Dated: 09/09/2026

Copy to :

1. Registrar General, High Court of J&K and Ladakh for information.
2. Registrar Vigilance, High Court of J&K and Ladakh for information.
3. Pr. District & Sessions Judge, Jammu for information and n/a.
4. Pr. District & Sessions Judge, Rajouri for information.
5. CPC e-Court, High Court of J&K and Ladakh, for uploading the same on High Court website.
6. Chief Accounts Officer, High Court of J&K and Ladakh for information.
7. Incharge Librarian, High Court of J&K and Ladakh, Srinagar/Jammu for keeping the record.
8. Shri Saksham Barna, S/o Late Shri Kewal Krishan Barna (Ex Head Assistant) R/o- Village-Kot, Teh- Bhalwal, District-Jammu for compliance.
9. Order Book.



Principal Secretary to,
Hon'ble the Chief Justice